

ing teachers to visit places of educational and cultural interest; and

(b) the total financial assistance given to the State Governments in this connection so far?

The Minister of Education (Dr. K. L. Shrimall): (a) Four States and two Union Territories.

(b) Rs. 4,114 during 1958-59.

U.N.E.S.C.O.

*1638. Shri Anrobindo Ghosal: Will the Minister of Education be pleased to state:

(a) whether United Nations Educational Scientific and Cultural Organization has launched any scheme for creating goodwill among school children in the East;

(b) if so, whether India has been included in it; and

(c) what would be its Programme?

The Minister of Education (Dr. K. L. Shrimall): (a) No, Sir.

(b) and (c). Do not arise.

State's Liability in Torts

*1639. { Shri Ajit Singh Sarhadi:
Shri M. Ayyakann:

Will the Minister of Law be pleased to state:

(a) whether opinion of the State Governments on the recommendations of the Law Commission about the liability of the State in Torts has been received; and

(b) if so, whether any legislation is proposed to be introduced and if so when?

The Deputy Minister of Law (Shri Hajarnavis): (a) Yes, Sir.

(b) The Government of India have examined the report of the Commission in the light of the views expressed by the State Governments thereon. A draft Bill to define the law relating

to the liability of the Government in tort and to provide for certain matters connected therewith has been prepared and circulated to the State Governments for their comments on the provisions thereof. Replies have so far been received only from seven State Governments. The question of introducing a Bill in Parliament on the subject will be considered after the replies from all State Governments are received and examined.

Committee on Legal Aid to the Poor

*1640. { Shri Ram Krishan Gupta:
Pandit D. N. Tiwary:
Shri D. C. Sharma:
Shri Bhakt Darshan:

Will the Minister of Law be pleased to refer to the reply given to the Unstarred Question No. 970 on the 5th December, 1958 and state the progress since made in setting up of a Committee for framing a scheme for providing free legal aid to the poor in the country?

The Deputy Minister of Law (Shri Hajarnavis): Government are themselves examining the question of framing a scheme for Legal Aid to the poor and hence it is decided not to appoint a Committee for the purpose.

Unemployment Relief to Punjab

2637. Shri Ram Krishan Gupta: Will the Minister of Finance be pleased to state:

(a) the amount of assistance and loan given to Punjab Government during 1958-59 for the removal of unemployment there; and

(b) the details of these schemes on which the money would be spent?

The Minister of Finance (Shri Morarji Desai): (a) Central assistance to State Governments for development schemes generally helps them to relieve unemployment. No assistance in the form of grants and loans has been given to the Punjab Govern-